

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 350 of 2020

Akashi Devi Petitioner
 Versus
The State of Jharkhand Opp. Party

CORAM: HON'BLE MRS. JUSTICE ANUBHA RAWAT CHOUDHARY

For the Petitioner : Mr. Avishek Prasad, Advocate
For the Opp. Party : Mr. Tarun Kumar, Advocate

Through Video Conferencing

4/11.09.2020

1. Heard Mr. Avishek Prasad, learned counsel appearing on behalf of the petitioner.
2. Heard Mr. Tarun Kumar, learned counsel appearing on behalf of the opposite party-State.
3. Learned counsel for the petitioner submits that the petitioner is in custody since 02.01.2019 in connection with Jarmundi (Taljhari) P.S. Case No. 163 of 2015, corresponding to G.R. No. 1141 of 2015 (S.T. No. 100 of 2019) for the offences registered under Sections 304(B)/201/34 of the Indian Penal Code pending in the court of Additional Sessions Judge-II, Dumka.
4. Learned counsel for the petitioner submits that bail application of the petitioner was earlier rejected by this court vide order dated 09.08.2019 in B.A. No. 3758 of 2019. The petitioner is the accused mother-in-law. Learned counsel has also submitted that the petitioner has to take care of 1 ½ years old child of the deceased and the child is with her in the jail. Learned counsel for the petitioner further submits that the petitioner is in custody since 02.01.2019 and till date only two witnesses have been examined and as of now there is no progress in the trial .
5. Learned counsel appearing on behalf of the opposite party has opposed the prayer for bail and submits that case of the petitioner was rejected on merits earlier considering the

seriousness of allegation against the petitioner. He further submits that there is no fresh ground to grant bail to the petitioner.

6. After hearing learned counsel for the parties and considering the fact that bail application of the petitioner was rejected on merits vide order dated 09.08.2019, this court is not inclined to enlarge the petitioner on bail. Accordingly, prayer for bail of the petitioner is hereby rejected.
7. However, it is observed that the petitioner may renew his prayer for bail after six months from today, if there is no further progress in the trial.
8. Let this order be communicated to the court concerned through 'FAX'/e-mail.

(Anubha Rawat Choudhary, J.)

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